

INDIAN TARIFF (AMENDMENT)
BILL

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): I beg to move for leave to introduce a Bill further to amend the Indian Tariff Act, 1934.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Indian Tariff Act, 1934."

The motion was adopted.

Shri T. T. Krishnamachari: I introduce* the Bill.

RUBBER (PRODUCTION AND
MARKETING) AMENDMENT
BILL—concl'd.

Mr. Speaker: The House will now proceed with further consideration of the motion moved by Shri T. T. Krishnamachari on the 8th May 1954, namely:—

"That the Bill further to amend the Rubber (Production and Marketing) Act, 1947, be referred to a Select Committee consisting of Shri A. M. Thomas, Shri Amarnath Vidyalankar, Shri Ramananda Das, Shri Lalit Narayan Mishra, Shri A. Ibrahim, Shri Ram Dhani Das, Shri M. K. Shivananjappa, Shri C. R. Iyyunni, Shri Bheekha Bhai, Shri Piare Lall Kureel Talib, Choudhary Raghbir Singh, Shri Bulaq Ram Varma, Dr. M. V. Gangadhara Siva, Shri Hira Vallabh Tripathi, Shri U. R. Bogawat, Shri Gulabshankar Amritlal Dholakia, Shri S. C. Deb, Shri M. Muthukrishnan, Shri Balwant Sinha Mehta, Shri I. Eacharan, Shri Sohan Lal Dhusiya, Shri N. C. Govindaswami Kachiroyar, Dr. Natabar Pandey, Shri R. Velayudhan, Shri Y. Gadilingana Gowd, Shri Nettur P. Damodaran, Shri P. T. Punnoose, Shri Mangalagiri Nanadas, Shri Sivamurthi Swami, Shri M. R. Krishna, Shri D. P. Karmarkar and Shri T. T. Krishnamachari with instructions

to report by the last day of the first week of the next session."

There is also an amendment to the effect that the Bill be circulated for the purpose of eliciting opinion thereon by the 30th April, 1955.

Pandit Thakur Das Bhargava (Gurgaon): The hon. Minister was to be called for reply. The discussion had closed that day.

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): I would like first to deal with the motion for circulation moved by the hon. Member, Shri Sreekantan Nair. The motion is avowedly a dilatory one and is intended to have a negative effect—in effect to vote down the motion before the House. The hon. Member who moved the amendment did not disguise his intention in any manner. In fact, I had anticipated in some measure a possible argument that might be put forward for not dealing with the measure now. That was that a committee has been appointed to go into all matters affecting the plantation industries and that there was no need for this measure.

Mr. Speaker: Order, order. Let there be no talk.

Shri T. T. Krishnamachari: I had indicated, to the extent that I am able to make myself clear, that the needs of the rubber industry which ought to be met in the immediate future or should have been met all along, are not exactly covered by the scope of the work of this committee. If may be, they would overlap.

The hon. Members would realise that this Bill was brought forward sometime in 1952. A year and six months had lapsed before we took it into consideration. I do not suppose any hon. Member, however uncharitable he might be, would be inclined to say that the Commerce and Industry Ministry has no work and in order to provide some work they have thought of a Bill of this nature, drafted it and put it before the

*Introduced with the recommendation of the President.